

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

OA/TA/RA/CCF No. 1331/90. 1991

Krishan Kumar

APPLICANT(S)

COUNSEL

Union of India & Ors. **VERSUS**

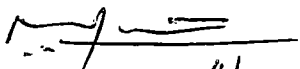
RESPONDENT(S)


COUNSEL

Date	Office Report	Orders
		<p><u>11.3.1991</u></p> <p>Present: None for the Applicant. Sh. K.C. Mittal, counsel for Respondents.</p> <p><u>ORDER</u></p> <p>Case called. Applicant is not present. Shri K.C. Mittal is present for the Respondents. This is a peculiar case where the person aggrieved himself has not filed the O.A. The Application under Section 19 of the Administrative Tribunals Act, 1985 is dated 15th March, 90 purported to be signed by Thakur Das as "legal representative" of the employee - Krishan Kumar Pahuja who is the son of Thakur Das. No Vakalat Nama has been filed. Appearance has not been made by the Applicant himself even in the earlier hearings. When the case was taken last on 13.2.1991 neither the Applicant nor Thakur Das was present. However, the case was adjourned to 11.3.91 with a direction to inform the Applicant or his father. Notice was issued to the Applicant in compliance of that order on 19.2.91 which is presumed to be served. The relief claimed is against an order of suspension</p>

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passed on 23.4.81 and order of compulsory retirement after enquiry passed on 14.7.82. We see no reason to keep the case pending any longer. The Application is dismissed in default.

  
( M.M. MATHUR ) 11/3/91  
ADMINISTRATIVE MEMBER

  
( KAMLESHWAR NATH )  
VICE CHAIRMAN